

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). Yes.

(c) The difficulties, that would be felt as a result of the raising of the level of the lanes, were pointed out by the Central Public Works Department to the Municipal Corporation of Delhi, when the work was commenced in June/July, 1965. The Corporation agreed to construct open surface drains along the compound walls of the quarters to facilitate drainage of water. The work has not yet been carried out and the Central Public Works Department are pursuing the matter with the Corporation.

Rural Water Supply Schemes in Kerala

1475. Shri Mohammed Koya: Will the Minister of Health and Family Planning be pleased to state:

(a) whether rural water supply scheme has been sanctioned for Erattupetta in Kottayam District, Kerala; and

(c) if so, the reasons for the delay in taking up the scheme?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No scheme for the provision of water supply to Erattupetta has been received from the State Government.

(b) Does not arise.

Rural Water Supply Schemes in Kerala

1476. Shri Mohammed Koya: Will the Minister of Health and Family Planning be pleased to state:

(a) whether the rural water supply scheme in Ponani was sanctioned by the Government of Kerala;

(b) whether the Panchayat there expressed its willingness to meet the share of the expenses; and

(c) if so, the reasons for the delay in implementing the scheme?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). Information is being collected from the State Government and will be placed on the Table of Sabha when received.

Rural Water Supply Schemes in Kerala

1477. Shri Mohammed Koya: Will the Minister of Health and Family Planning be pleased to state the progress so far made in implementing the rural water supply schemes in Perintal Manna, Tanur, Parappanangadi and Paravanna in Kerala State?

The Minister of Health and Family Planning (Dr. Sushila Nayar): The required information is being collected from the State Government and will be placed on the Table of the Sabha when received.

Export of Tea

1478. Dr. P. N. Khan:
Shri Subodh Hansda:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a rebate of 10 per cent of income-tax on export earning is granted to the tea exporters;

(b) if so, the total rebate allowed in 1964-65; and

(c) whether there is any provision to spend the rebated amount for the development of tea industry?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes sir. The rebate is available to the exporters of all goods and merchandise including tea.

(b) The information is being collected and will be laid on the table of the House in due course.

(c) There is no such provision.